

move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY-SPEAKER : Now, the question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The Motion was adopted.

SHRI B.V. DESAI : Sir, I introduce the Bill.

INDIAN NATIONALS LIVING
ABROAD (REPRESENTATION
IN PARLIAMENT AND STATE
LEGISLATURES) BILL*

SHRI B.V. DESAI (Raichur) : I beg to move for leave to introduce a Bill to provide representation in State Legislatures and Parliament to Indian nationals living abroad.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide representation in State Legislatures and Parliament to Indian nationals living abroad."

The Motion was adopted.

SHRI B.V. DESAI : I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of New Article 123A, etc.)

श्री रामबिलास पासवान(हाजीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान

में और संशोधन करने हेतु विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

श्री रामबिलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Articles 85 and 174)

श्री रामबिलास पासवान(हाजीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में और संशोधन करने हेतु विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

श्री रामबिलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ ।

15.36 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of article 31B)

MR. DEPUTY-SPEAKER : Now, the

Motion for consideration of the Constitution (Amendment) Bill moved by Shri M.M. Lawrence will be put to vote. Because of lack of quorum last time a division on this Motion was held over to the next Private Members' Bills' day i.e. today. This being a Constitution amendment bill, voting has to be done by division. So, let the lobbies be cleared.

MR. DEPUTY-SPEAKER : Lobbies have been cleared. I shall now put the motion moved by Shri M.M. Lawrence to the vote of the House.

The question is :

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Lok Sabha divided.

15.41 hrs.

AYES

Division No 3

Biswas, Shri Ajoy
 Chatterjee, Shri Somnath
 Dandavate, Prof. Madhu
 Datta, Shri Amal
 Digamber Singh, Shri
 Giri, Shri Sudhir
 Jaggal Singh, Shri
 Kodiyan, Shri P.K.
 Lawrence, Shri M.M.
 Mandal, Shri Sanat Kumar
 Mayathevar, Shri K.
 Misra, Shri Satyagopal
 Mukherjee, Shrimati Geeta
 Nagaratnam, Shri T.
 Pal, Prof. Rup Chand
 Parulekar, Shri Bapusaheb
 *Paswan, Shri Ram Vilas

Patil, Shri J.S.
 Rajan, Shri K.A.
 Rajesh Kumar Singh, Shri
 Riyan, Shri Baju Ban
 Roy, Shri A.K.
 Saha, Shri Ajit Kumar
 Saha, Shri Gadadhar
 Shejwalkar, Shri N.K.
 Sinha, Shri Nirmal
 Yadav, Shri Vijay Kumar
 Zainal Abedin, Shri

NOES

Abbasi, Shri Kazi Jalil
 Ahmad, Shri Mohammad Asrar
 Ahmed, Shri Kamaluddin
 Ankineedu Prasada Rao, Shri P.
 Anuragi, Shri Godil Prasad
 Arunachalam, Shri M.
 Bairwa, Shri Banwari Lal
 Baitha, Shri D.L.
 Baleshwar Ram, Shri
 Barve, Shri J.C.
 Bhagat, Shri B.R.
 Bhagat, Shri H.K.L.
 Bhakta, Shri Manoranjan
 Bhardwaj, Shri Parasram
 Bhoi, Dr. Krupasindhu
 Bhuria, Shri Dileep Singh
 Birbal, Shri
 Brar, Shrimati Gurbrinder Kaur
 Buta Singh, Shri
 Chandrashekarappa, Shri T.V.
 Chaudhary, Shri Manphool Singh
 Chavan, Shri S.B.

Chennupati, Shrimati Vidya
 Daga, Shri Mool Chand
 Dalbir Singh, Shri
 Dalbir Singh, Shri
 Desai, Shri B.Y.
 Dhote, Shri Jambuwant
 Gadhavi, Shri Bheravadan K.
 Ghufraan Azam, Shri
 Gogoi, Shri Tarun
 Jadeja, Shri Daulatsinhji
 Jain, Shri Bhiku Ram
 Jain, Shri Virldhi Chander
 Jena, Shri Chintamani
 Jha, Shri Kamal Nath
 Ken, Shri Lala Ram
 Kuchan, Shri Gangadhar S.
 Kurien, Prof. P.J.
 Laskar, Shri Nihar Ranjan
 Mallick, Shri Lakshman
 Mallu, Shri Anantha Ramulu
 Mishra, Shri Uma Kant
 Mohanty, Shri Brajamohan
 Motilal Singh, Shri
 Murthy, Shri Kusuma Krishna
 Naik, Shri G. Devaraya
 Netam, Shri Arvind
 Pandey, Shri Krishna Chandra
 Panika, Shri Ram Pyare
 Patel, Shri C.D.
 Patil, Shri A.T.
 Patil, Shri Chandrabhan Athara
 Patil, Shri Uttamrao
 Phulwariya, Shri Virda Ram
 Potdukhe, Shri Shantaram

Pradhani, Shri K.
 Prasan Kumar, Shri S.N.
 Pullaiah, Shri Darur
 Quadri, Shri S.T.
 Ramamurthy, Shri K.
 Ranga, Prof. N.G.
 Rao, Shri Jalagam Kondala
 Ravani, Shri Navin
 Reddi, Shri G.S.
 Reddy, Shri T. Damodar
 Roat, Shri Jai Narain
 Sahi, Shrimati Krishna
 Sahu, Shri Narayan
 Sajjan Kumar, Shri
 Sethi, Shri Arjun
 Shanmugam, Shri P.
 Sharma, Shri Nawal Kishore
 Shiv Shankar, Shri P.
 Sidnal, Shri S.B.
 Singaravadiivel, Shri S.
 Singh, Kumari Pushpa Devi
 Soren, Shri Harihar
 Sparrow, Shri R.S.
 Tandon, Shri Prabhunarayan
 Thorat, Shri Bhausaheb
 Thungon, Shri P.K.
 Vairale, Shri Madhusudan
 Verma, Shrimati Usha
 Vijayaraghavan, Shri V.S.
 Vyas, Shri Girdhari Lal
 Wagh, Dr. Pratap
 Yadav, Shri Ram Singh

MR. DEPUTY-SPEAKER : Subject to

correction, the result** of the division is :

AYES 28

NOES 88

The motion was negatived.

15.43 hrs.

CONSTITUTION (SCHEDULED
CASTES) ORDERS (AMENDMENT)
BILL

MR. DEPUTY-SPEAKER : We shall now take up the Constitution (Scheduled Castes) Orders (Amendment) Bill. Time allotted is 2 hours.

Now, Mr. Kurien may move.

PROF. P.J. KURIEN (Mavelikara) : Mr. Deputy-Speaker, Sir, I thank you very much for asking me to move this Bill.

I move* :

"That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968, be taken into consideration."

Sir, I express my gratitude to you for allowing me to move this Bill. In fact, this Bill was introduced as early as in 1980 when I was elected for the first time to Parliament, and before proceeding on to the details of this Bill, I would like to say a few words as to why I moved this Bill. I have not moved

this Bill on any special religious consideration or communal consideration, but on the basis of my personal experience.

Sir, in my area there are certain Harijans who are converted from Hinduism to other religions, and I have personally seen that their plight is no better than their counterparts in Hindus, and it is sometimes even worse than their counterparts. Socially, economically and educationally these converts are at par with and in certain cases below that of their Hindu counterparts.

Sir, I have a personal experience and in fact it is this personal experience which prompted "me to move this Bill." While I was a student in the High School classes, along with me was a Harijan converted to Christianity. He studied along with me up to S.S.L.C. and all the students who studied upto S.S.L.C. in those days are now employed either in Government service or in private sector, but this classmate of mine, who had passed SSLC in 1958, is still doing agricultural labourer's work. He did not get a job either in the Government or in the public sector or private sector due to the simple reason that he got converted.

Had he been a caste Hindu or traditional Christian of Kerala, he would have managed to get a job. Had he been a Scheduled Caste by reservation, he would have got a job. Till to-day this class-mate of mine, just because his grand father converted, for no fault of his, he is not getting a job. This is not a single case. Such cases are hundreds and thousands in Kerala with me and whom I have direct and personal contact. I am saying this on the basis of my experience. Even as a student I always felt that it was an injustice. That is why as soon as I came to Parliament, I thought it just and proper to introduce a Bill of this kind. No other consideration has swayed me to introduce this Bill.

**The following Members also recorded their votes :

AYES : Sarvashree Ashfaq Hussain, Palas Barman, Krishna Chandra Halder and Mangal Ram Premi.

NOES : Sarvashree Jagannath Kaushal, Harinatha Misra, Y.S. Mahajan, Shrimati Sushila Oraon, Sarva shree Saminuddin, Bhubneswar Bhuyan, R.R. Bhole and Bishnu Prasad.

*Moved with the recommendation of the President.